


15
C

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 03.10.2017.

PRESENT: Hon'ble Member(J) Shri Ratakonda Murali

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 293/16	TP 133/17	Hearing	433(e)	Ramsons Garments Finishing Equipment(P) Ltd. Vs JCR Drillsol Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
15	Teisha Chandran 9611909525	Petitioners	

Counsel for petitioner is present. He has filed one memo stating that there is no need again for the company to issue notice of demand to the Respondent debtor as the petitioner company has already issued notice under Section 433 of Companies Act, 1956. He also requested time for further compliance of one more objection raised by the Registry.

List it on 20.10.2017.


MEMBER (J)